

Ban. on Export of Cattle Feed

2665. SHRI S. N. MISRA: Will the Minister of COMMERCE be pleased to state:

(a) whether there is any proposal under consideration of Government to ban the exports of cattle feed;

(b) if so, the main features thereof; and

(c) the quantity and value of exported and the foreign exchange earned thereby during the last three years, year-wise?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a) No, Sir.

(b) Does not arise.

(c) the quantity and value of exports of Feeding stuff for cattle during the last three years is as follows:—

| Year. | Quantity in '000' tonnes | Value in Rs. lakhs |
|---|--------------------------|--------------------|
| 1971-72 | 929 | 4397 |
| 1972-73 | 1147 | 7907 |
| 1973-74 (April-Jan., 1974) | 1047 | 13781 |

Under-Invoiced Exports of Shrimps to Japan by Certain Companies

2666. SHRI S. N. MISRA: Will the Minister of FINANCE be pleased to state:

(a) whether certain companies under-invoiced exports of shrimps to Japan by about \$2 pr kilo blow the international prices; and

(b) if so, the particulars thereof and action taken by Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) and (b). Four cases of under-invoicing in export of

shrimps to Japan were noticed at Cochin Custom House in the last two years. In all these cases the difference in prices when compared to prices of other exporters during the period ranged by about Rs. 2/- per kilo or more. In none of these cases exports were permitted and penalties were imposed on the parties. The names of the firms involved, the extent of under-invoicing and the amount of penalties imposed were as follows:

| Name of firm. | Extent of Amount of under-penalty invoicing. imposed | |
|--|--|-------|
| | Rs. | Rs. |
| 1. Messers Shah Frozen Foods (P) Ltd., Cochin. | 15,000 | 2,000 |
| 2. Messers Ocean Flag Fisheries Cochin. | 3,325 | 1,000 |
| 3. Messers India Tobacco Co., Bombay | 11,630 | 2,000 |
| 4. Messers Kerala Food Packers, Alleppey. | 11,458 | 2,000 |

Penalties and Interest on Arrears of Income-tax

2667. SHRI P. GANGA REDDY: Will the Minister of FINANCE be pleased to state:

(a) the amount of penalties comprising the arrear amounts of Income-tax during the years 1971-72, 1972-73 and 1973-74; and

(b) the amount of interest included in these arrears?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) and (b). The amounts of penalties and interest include in the gross arrears of income-tax (including Corporation-tax) as at the end of the financial